

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-204/ND/2018

IN THE MATTER OF :

Tractebel Engineering (P) Ltd

...PETITIONER

Vs.

Cargo Solar Power (Gujarat) Pvt. Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 01.3.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Amarpreet Jaiswal, Advocate

For the Respondents

:


For the Intervener

:

ORDER

Learned Counsel for the petitioner is present and represents that an advance copy of the Application along with annexure has been duly dispatched to the Corporate Debtor to the registered office as reflected in the Master Data. However, the actual service of the advance copy of the application is not available and the petitioner is directed to file the proof of dispatch and service along with an affidavit of service within a period of one week from today.

Post the matter on 21.3.2018.


(R. VARADHARAJAN)
MEMER (JUDICIAL)

Surjit
01.3.2018